

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s).1669/2009

NEERAJ DUTTA

Appellant(s)

VERSUS

STATE (GOVT.OF N.C.T.OF DELHI)

Respondent(s)

Date : 17-03-2023 This appeal was called on for hearing today.

For Appellant(s) Mr. S. Nagamuthu, Sr. Adv.
Mr. Satinder S. Gulati, Adv.
Mr. Raj Kishor Choudhary, AORFor Respondent(s) Ms. Aishwarya Bhati, A.S.G.
Ms. Manisha Chava, Adv.
Ms. B.L.N. Shivani, Adv.
Ms. Shivika Mehra, Adv.
Ms. Poornima Singh, Adv.
Mr. Nitin Pavuluri, Adv.
Mr. Shreekant Neelappa Terdal, AOR

Hon'ble Mr. Justice Abhay S. Oka pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Rajesh Bindal

The appeal is allowed in terms of the signed reportable judgment.

Relevant portion of judgment is quoted hereunder:

"Hence, the appeal must succeed. We set aside the impugned judgment and the judgment of the Special Court and set aside the conviction and sentence of the appellant. The bail bonds of the appellant stand cancelled. Appeal is allowed.

Pending applications, if any, shall also stand disposed of.

(INDU MARWAH)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

(Signed reportable judgment is placed on the file)

